

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4569
ANSWERED ON:11.08.2014
JUDICIAL ACCOUNTABILITY BILL
Azad Shri Kirti (JHA)

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any complaints regarding refusal by Judges from trial of certain cases;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Government proposes to introduce Judicial Accountability Bill; and
- (d) if so, the time by which it is likely to be introduced?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) & (b) Complaint against Judges of the higher judiciary including their conduct and working are handled by the Supreme Court and High Courts as per the `in-house mechanism` which exists in these courts. The Central Government has no mechanism to address such complaints and as such, no data is maintained.

(c) & (d) : `The Judicial Standards and Accountability Bill` was passed by the Lok Sabha on 29.3.2012. However, the Bill has lapsed due to dissolution of the 15 Lok Sabha.